

**CENTRAL ADMINISTRATIVE TRIBUNAL**

**CHANDIGARH BENCH**

**OA No. 060/1042/2019**  
**MA No. 060/2034/2019**

**Chandigarh, this the 19<sup>th</sup> day of December, 2019**

**CORAM: HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)**

C.S. Mohanan, S/o Late C.T. Sankaran, aged 59 years, working as Manager Grade I, Canteen Stores Department, Bathinda Cantonment, Thimayya Marg, Bathinda, Punjab-151 004.

.....Applicant

BY ADVOCATE: **Sh. Rohit Seth**

VERSUS

1. Union of India through the Secretary to Government of India, Ministry of Defence, 101-A, South Block, New Delhi-110 011.
2. Additional Secretary, Government of India, Ministry of Defence, 199 B, South Block, New Delhi-110 011.
3. Chairman and General Manager, Canteen Stores Department, Adelphi Building, 119, M.K. Road, Mumbai-400020.
4. Deputy Director General, Canteen Services, Integrated HQ of MOD (Army), Quarter Master General's Branch, West Block-3, Wing III, R.K. Puram, New Delhi-110 066.

.....Respondents

BY ADVOCATE: **Sh. Sanjay Goyal**

**ORDER (ORAL)**

**MR. SANJEEV KAUSHIK, MEMBER(J):-**

1. MA No. 060/2034/2019 is allowed. Written statement annexed therewith is taken on record.
2. On the joint request of the learned counsel for the parties, this matter is taken up for hearing.



3. The present OA has been filed for issuance of a direction to the respondents to convene the meeting of review DPC to consider the applicant for promotion as AGM for vacancy 2018-19 as per norms of DoPT OM dated 08.05.2017 (Annexure A-12).

4. Learned counsel representing the applicant submitted that earlier DPC was deferred thrice on 13.07.2018, 25.07.2018 and 26.12.2018. This fact has also been admitted by the respondents. Hence, the learned counsel for the applicant submits that since the applicant is going to retire in the month of January, 2020 itself, therefore, let respondents be directed to convene the meeting of the review DPC for the post of AGM/SGM so that his claim can be considered for promotion.

5. Sh. Sanjay Goyal, learned counsel representing the respondents submits that in para No. 4 of the short written statement filed by them, they have spelt out the reason that due to an objection raised by the Direct Recruited Managers selected through UPSC, the proceedings of the previous DPCs have not been finalized and the panel is yet to be published. In this view of the matter, the respondents have not conducted DPC for this post.

6. Considering the pleas as noticed above, I deem it appropriate to dispose of this OA at this stage, by directing the respondents to convene the meeting of the review DPC for promotion as AGM for vacancy year 2018-19 so that the name of the applicant can also be considered in the same. The respondents are directed to expedite the matter and needful be done within eight weeks of receipt of a certified copy of this order.

7. OA stands disposed of accordingly.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 19.12.2019**

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